

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE AT CHENNAI

MEMORANDUM OF APPLICATION

(Under Sections 14, 15 read with 18(1) of the National Green Tribunal Act,
2010) Original

Original Application No. 77 of 2023

T Saravanakumar

...Applicant

v.

The Tamil Nadu State Environment Impact Assessment Authority

...Respondents

INDEX

S. No.	Date	DESCRIPTION	P. No.
1.	29.01.2026	Memo filed by the Applicant	1
2.	27.01.2026	Order dated 27.01.2026 of the Hon'ble Supreme Court in SLP(C) No. 20684/2023	2-3

//Certified to be true copies of the respective originals//

Dated this the 29th day of January, 2026, at Chennai



Through
A. Yogeshwaran
Counsel for the Applicant
Ph: 9566254546
Email: yogeshwaranadv@gmail.com

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE AT CHENNAI

MEMORANDUM OF APPLICATION

(Under Sections 14, 15 read with 18(1) of the National Green Tribunal Act,
2010) Original

Original Application No. 77 of 2023

T Saravanakumar

...Applicant

v.

The Tamil Nadu State Environment Impact Assessment Authority

...Respondents

MEMO FILED BY THE APPLICANT

1. The order of the Hon'ble Supreme Court in SLP(C) No. 20684/2023 dated 27.01.2026 is filed along with this memo. The Hon'ble Supreme Court was pleased to pass the following order:

"1. List in the last week of February, 2026.

2. In the meantime, as the matter is posted before the National Green Tribunal on 03.02.2026, we expect it will finally be disposed of on merits."

It is humbly prayed before this Hon'ble Tribunal to take this memo on record and thus, render justice.

Dated this the 29th day of January, 2026, at Chennai



Counsel for the Applicant

ITEM NO.51

COURT NO.8

SECTION XII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No. 20684/2023

[Arising out of impugned final judgment and order dated 28-08-2023
in WP No. 21447/2023 passed by the High Court of Judicature at
Madras]

T SARAVANAKUMAR

Petitioner(s)

VERSUS

THE EXECUTIVE ENGINEER,
PUBLIC WORKS DEPARTMENT & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.189539/2023-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT)

Date : 27-01-2026 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PANKAJ MITHAL
HON'BLE MR. JUSTICE S.V.N. BHATTIFor Petitioner(s) Mr. Naveen Hegde, Adv.
Mr. A. Yogeshwaran, Adv.
Mr. Divyanshu Rai, AOR
Ms. Sugandha Batra, Adv.
Mr. Vishal Sharma, Adv.
Ms. Taruna, Adv.
Mr. Shubh Gautam, Adv.
Mr. Vansh Bhatnagar, Adv.For Respondent(s) Mr. Mukul Rohatgi, Sr. Adv.
Mr. Amit Anand Tiwari, Sr. A.A.G.
Ms. Misha Rohatgi, AOR
Mr. Nakul Mohta, Adv.
Ms. Sneha Menon, Adv.
Ms. Tanvi Anand, Adv.
Mr. M. Thangathrai, Adv.Ms. Purnima Krishna, AOR
Mr. M. F. Philip, Adv.
Mr. Karamveer Singh Yadav, Adv.
Mr. Togin M. Babichen, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. List in the last week of February, 2026.
2. In the meantime, as the matter is posted before the National Green Tribunal on 03.02.2026, we expect it will finally be disposed of on merits.

(SNEHA DAS)
SENIOR PERSONAL ASSISTANT

(NIDHI MATHUR)
COURT MASTER (NSH)